

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.299 OF 2012

Cuttack this the 16th day of April, 2012

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
AND
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...
R.M.Champati...Applicant
-VERSUS-
Union of India & Ors. ...Respondents

ORDER

Heard Shri H.K.Rout, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel(on whom a copy of the O.A. has already been served) appearing on behalf of the Respondents on the question of admission.

Applicant, at present working as Sr.TNC/KUR has prayed for direction to be issued to the Respondent-Railways to assign him only day duties.

It reveals from the record that the applicant ventilating his grievance has preferred a representation dated 7.12.2011(Annexure-A/9) and having received no response has moved this Tribunal.

This being a purely internal administrative matter, without expressing any opinion on the merit of the matter and as agreed to by the learned counsel for the parties, we direct Respondent No.4 to consider and dispose of the pending representation of the applicant as at Annexure-A/9 within a period of thirty days from the date of receipt of this order under intimation to the applicant.

1

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send a copy of this order along with copy of the O.A. to Respondent No.4 for compliance and free copies of this order be made over to the learned counsel for the parties.


JUDICIAL MEMBER


ADMINISTRATIVE MEMBER